

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

CP No. 75 of 2020

Present: Hon'ble Mr. Swarup Kumar Mishra, Member (J)

Hon'ble Mr. C. V. Sankar, Member (A)

1. Smt. Maheswata Behera, ABPM (Daksevak/Mail Packer), aged about 39 years, W/o Sri Dasharathi Behera, At. – Nabinabag, Po/P.S./Dist-Khurda - 752055.

.....Applicant.

VERSUS

1. Sri Pradipta Kumar Bisoi, IPOs, Secretary-cum-Directory General of Posts, Dak Bhawan, Sansad Marg, New Delhi – 110 016.
2. Sri JaleswarKanhara, IPOs, Chief Post Master General, Odisha Circle, Bhubaneswar, Dist – Khurda – 751001.
3. Smt. Suchismita Swain, Sr. Superintendent of Post Offices, Bhubaneswar Division, At/Po – Bhubaneswar – 751009.
4. Sri Ajay Kumar Swain, Asst. Superintendent of Post Offices, Khurda Sub Division, AT/Po/Dist – Khurda – 752055.

.....Respondents.

For the applicant : Mr. P. K. Behera, Advocate.

For the respondents: Mr. C. M Singh, Advocate

Heard & reserved on :22.01.2021

Order on :12.04.2021

O R D E R**Per Mr. Swarup Kumar Mishra, Member (J)**

Alleging non compliance of the ad-interim order passed by this Tribunal on 09.11.2020 in OA No. 477/2020 to the extent that “*Respondents are directed not to disturb the applicant till next date from the present place of posting as ABPM, Pallahat if she has not been relieved from the said post as on today*”, the present CP has been filed by the applicant seeking to direct the contemnor to allow the applicant to continue at Pallahat SO with all consequential benefit including TRCA and to punish the contemnor for wilful and deliberate violation of the order dated 09.11.2020 of this bench.

2. We have heard learned counsel for both the sides and perused the records of the CP as well as OA No. 477/2020.

3. According to the applicant she joined as GDSMD of Dingara BO on 12.05.2000. On 02.08.2010 she was transferred to Pallahat SO as GDS Packer. She represented for permanent absorption at Pallahat SO. Her representation was rejected on 16.09.2020. Again she represented to the authority concerned and approached this Tribunal in OA No. 376/2020 praying for direction to respondent for her permanent posting at Pallahat SO which was disposed of on 25.09.2020 with direction to respondents to consider the representation of the applicant. The respondents considered the representation but rejected it on the ground communicated to her in order dated 02.11.2020. The order of rejection was challenged by the applicant in OA No. 477/2020. The matter was heard and while giving

opportunity to the respondents to file reply if any as an ad-interim measure it was directed not to disturb the applicant if the applicant has not been relieved from the post as on 09.11.2020.

4. In the note of submission filed by the respondent in OA No. 477/2020, it was specifically stated that one Shri Pradosh Pravat appointed as Dak Sevak Pallahat SO vide order dated 04.01.2020, assumed the charge of the post in question on 06.11.2020 afternoon. Further it reveals from the letter dated 06.11.2020 (Annexure R/6) that the applicant was relieved from the post on 05.11.2020 but she did not receive the order and refused to hand over the charge of post.

5. Since the direction of this bench was not to disturb the applicant from the post if she has not been relieved as on 09.11.2020 and as per the letter of respondents she was relieved on 05.11.2020 and new incumbent reported to duty on 06.11.2020, the question of violation of order of this Bench does not arise.

6. Accordingly the CP is dropped and notices issued are discharged.

(C. V. SANKAR)
MEMBER (A)

(SWARUP KUMAR MISHRA)
MEMBER (J)

(csk)